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കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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GOVERNMENT OF KERALA
Law (Legislation-D) Department
NOTIFICATION

No. 18625/Leg.D2/2019/Law.

Dated, Thiruvananthapuram,

10th February, 2021
28th Makaram, 1196
21st Magha, 1942.

The following Ordinance promulgated by the Governor of Kerala on the 9th day of February, 2021 is hereby published for general information.

By order of the Governor,
ARAVINTHA BABU P. K.,
Law Secretary.



ORDINANCE No. 4 OF 2021**THE KERALA EDUCATION (AMENDMENT) ORDINANCE, 2021**

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Education Act, 1958.

Preamble.—WHEREAS, the Kerala Education (Amendment) Ordinance, 2019 (39 of 2019) was promulgated by the Governor of Kerala on the 8th day of September, 2019;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 28th day of October, 2019 and ended on the 21st day of November, 2019;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Education (Amendment) Ordinance, 2019 (40 of 2019) was promulgated by the Governor of Kerala on the 7th day of December, 2019;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 31st day of December, 2019 and ended on the same day;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Education (Amendment) Ordinance, 2020 (2 of 2020) was promulgated by the Governor of Kerala on the 9th day of January, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 29th day of January, 2020 and ended on the 12th day of February, 2020;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Education (Amendment) Ordinance, 2020 (13 of 2020) was promulgated by the Governor of Kerala on the 17th day of February, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala



during its session which commenced on the 2nd day of March, 2020 and ended on the 13th day of March, 2020;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Education (Amendment) Ordinance, 2020 (22 of 2020) was promulgated by the Governor of Kerala on the 31st day of March, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 24th day of August, 2020 and ended on the same day;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Education (Amendment) Ordinance, 2020 (56 of 2020) was promulgated by the Governor of Kerala on the 26th day of September, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 31st day of December, 2020 and ended on the same day;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 272 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 8th day of January, 2021 and ended on the 22nd day of January, 2021;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India, the Kerala Education (Amendment) Ordinance, 2020 (56 of 2020) will cease to operate on the 11th day of February, 2021;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Education (Amendment) Ordinance, 2021.

(2) It shall be deemed to have come into force on the 31st day of May, 2019.



2. *Act 6 of 1959 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Education Act, 1958 (6 of 1959) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 to 7.

3. *Amendment of section 4.*—In section 4 of the principal Act,—

(a) in sub-section (1), for the words “Department of Education”, the words “Department of General Education” shall be substituted;

(b) in sub-section (2), for the words “Director of Public Instruction”, the words “Director of General Education” shall be substituted.

4. *Amendment of section 9.*—In sub-section (1) of section 9 of the principal Act, for the word “Headmaster”, the words and symbols “Headmaster or Headmistress or Vice-Principal, as the case may be,” shall be substituted.

5. *Amendment of section 17.*—In sub-section (2) of section 17 of the principal Act,—

(a) in clause (g), for the word “Headmasters”, the words and symbols “Headmasters or Headmistresses or Vice-Principals, as the case may be,” shall be substituted;

(b) in clause (h), for the word “Headmasters”, the words and symbols “Headmasters or Headmistresses or Vice-Principals, as the case may be,” shall be substituted.

6. *Amendment of section 22.*—In clause (iv) of section 22 of the principal Act, for the words “Education Department”, the words “Department of General Education” shall be substituted.

7. *Amendment of section 34.*—In section 34 of the principal Act, for the words “Education Department”, the words “Department of General Education” shall be substituted.

8. *Repeal and Saving.*—(1) The Kerala Education (Amendment) Ordinance, 2020 (56 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

ARIF MOHAMMED KHAN,

GOVERNOR.

